

Bill Summary

The Telangana Civil Courts (Amendment) Bill, 2024

- The Telangana Civil Courts (Amendment) Bill, 2024 was introduced in the Telangana Legislative Assembly on July 31, 2024. It amends the Telangana Civil Courts Act, 1972. The Act lays down a jurisdictional, and procedural structure for operation of Civil courts in Telangana.
- The Bill seeks to reduce the limit of monetary jurisdiction (monetary limits of cases a court can try) of Junior Civil Judges Courts (see Table 1).

Table 1: Monetary limits on jurisdiction for civil suits Judges

Type of judge	Limit under the Act	Limit under the Bill
<i>for hearing</i>		
Junior Civil Judge	< 20 lakh	< 10 lakh
Senior Civil Judge	20 lakh – 50 lakh	10 lakh – 50 lakh
<i>for appeal</i>		
Chief Judge for case decided by Senior Civil Judge	< 20 lakh	< 35 lakh

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